

Annexure – 7

Name of the corporate debtor: Parenteral Drugs (India) Limited; Date of commencement of CIRP: 09/02/2023 (Copy of the order received on 10/02/2023) ; List of creditors as on: 01/08/2024

List of operational creditors (Government dues)

(Amount in ₹)

Sr. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC, if applicable					
1	Commissioner of Commercial Taxes Department	Govt of West Bengal	21/02/2023	84,18,842	-	Unsecured	0	0	NO	0	0	0	84,18,842	-	
2	Employee Provident Fund Organization Department	Employee Provident Fund Organization Department	18/05/2023	5,21,741	5,21,741	Unsecured	0	0	NO	0	0	0	--	-	
3	Employee Provident Fund Organization Department	Employees Provident Fund Organization	08-06-2023	18,08,20,319	10,61,65,497	Unsecured	0	0	NO	0	0	0	7,46,54,822	-	Amount of PF and interest payable to employee upto 09-02-2023 is fully admitted. Amount of Interest pertain to the period after 09/02/2024 and the damages levied pursuant to the proceeding initiated after start of CIRP is not admitted*
TOTAL				18,97,60,902	10,66,87,238								8,30,73,664	-	

* PF amount and interest thereon calculated by EPFO upto 09/02/2023 (CIRP start date) payable to employees, admitted in full and damage/ penalty (not payable to employees) levied by EPFO Pursuant to the proceeding initiated after start of CIRP and interest for the period after initiation of CIRP is not admitted.

Note: This is prepared as per the data available on the website of IBBI and as provided by the Creditors; since the erstwhile IRP/ deemed RP has not handed over any documents/records/ data till date and the suspended management has also not provided claim verification related record of the Corporate Debtor.